

ACT No. XVI OF 1877.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL,
(Received the assent of the Governor General on the 9th August
1877.)

An Act to amend the Bombay Revenue Jurisdiction Act, 1876.

Preamble.

WHEREAS it is expedient to exempt from the operation of the fourth section of the Bombay Revenue Jurisdiction Act, 1876, certain suits instituted in the Districts mentioned in the schedule hereto annexed; It is hereby enacted as follows:—

Addition to section 5, Act X of 1876.

1. To section five of the said Act the following clause shall be added (namely)—

“and nothing in section four shall be held to prevent the Civil Courts in the Districts mentioned in the second schedule hereto annexed from exercising such jurisdiction as, according to the terms of any law in force on the twenty-eighth day of March 1876, they could have exercised over claims against Government—

“(a) relating to any property appertaining to the office of any hereditary officer appointed or recognized under Bombay Act No. III of 1874, or any other law for the time being in force, or of any other village-officer or servant:

“(b) to hold land wholly or partially free from payment of land-revenue:

“(c) to receive payments charged on, or payable out of, the land-revenue.”

Schedule added to Act X of 1876.

2. The following schedule shall be added to the said Bombay Revenue Jurisdiction Act, 1876, (namely)—

“THE SECOND SCHEDULE.

The District of Ahmedabad.

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INDIA IN COUNCIL.

enacted on the 9th August

Revenue Jurisdic-

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SCHEDULE.

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The District of Kaira, exclusive of the Panch Maháls.

The District of Broach.

The District of Surat, exclusive of the lapsed State of Mándvi, as described in the schedule annexed to Act X of 1848.

The District of Tanna.

The District of Colába, exclusive of the lapsed State of Colába mentioned in Act VIII of 1853.

The District of Ratnágiri.

The District of Kanara."